

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:3280
ANSWERED ON:30.08.2013
IRREGULARITIES IN ONGC
Choudhary Shri Harish;Vasava Shri Mansukhbhai D.

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the present machinery to deal with cases of alleged corruption in the Oil and Natural Gas Corporation Limited (ONGC);
- (b) the number of complaints received by the Government relating to corruption / irregularities in the ONGC during the last three years and the current year: and
- (c) the action taken so far against the person found responsible in this regard during said period?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SMT. PANABAACA LAKSHMI)

(a): The complaints against corruption, together with preventive and routine vigilance management and other disciplinary cases are dealt by the Chief Vigilance Officer, Oil and Natural Gas Corporation Limited (ONGC), who is appointed in consultation with the Chief Vigilance Commissioner(CVC).

(b): Year-wise break of the complaints received in ONGC during the last three years and the current year:

2010 :325
2011 :305
2012 :494 . .
2013 :334
(till 26.8.13)

(c): Year-wise break of the number of persons found responsible in this regard during said period:

Year	Major Penalty	Minor Penalty	Administration Warning
2010	08	34	089
2011	10	33	108
2012	01	49	120
2013	Nil	17	113

(till 26.08.2013)